

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:7751
ANSWERED ON:17.05.2002
IDA PAY SCALE TO TEXTILE WORKERS
RAMDAS ATHAWALE

Will the Minister of TEXTILES be pleased to state:

- (a): whether implementation of (IDA) Pattern of pay scale, in NTC (HC) and NTC (TN&P) Limited has been linked with the cases pending before BIFR/Supreme Court;
- (b): if so, the reasons therefor;
- (c): whether this is contradictory to Memorandum of Understanding signed in this regard; and
- (d): if so, the corrective steps taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI V. DHANANJAYA KUMAR)

(a) & (b): Yes Sir. Since the issue of revision of IDA pay scales in 8 other NTC subsidiaries is pending before Supreme Court, any decision in respect of these two companies would have implications on this case. However, ad-hoc revision of IDA pay scales in respect of employees of NTC (HC) and NTC (TNP) has been given w.e.f. 01.07.1999 subject to the condition that Companies generate additional resources required for meeting the such expenditure.

(c) : Government has not signed any Memorandum of Understanding in this regard.

(d): Does not arise in view of (c) above.